

COURT – I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No.31 of 2010

Dated : 13th July, 2012

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Western Electricity Supply Company
of Orissa Limited

... Appellant(s)

Versus

Orissa Electricity Regulatory Commission
& Ors.

....Respondent(s)

Counsel for the Appellant(s):

Mr. Buddy A. Ranganadhan
Mr. Hasan Murtaza

Counsel for the Respondent (s):

Mr. R.K. Mehta for R-2
Mr. David A. for R-2
Mr. Antaryami Upadhyay for R-2
Mr. Rutwik Panda for R-1

Appeal No.32 of 2010

North Eastern Electricity Supply Company
of Orissa Limited

... Appellant(s)

Versus

Orissa Electricity Regulatory Commission
& Ors.

....Respondent(s)

Counsel for the Appellant(s):

Mr. Buddy A. Ranganadhan
Mr. Hasan Murtaza

Counsel for the Respondent (s): Mr. Rutwik Panda for R-1
Mr. R.K. Mehta for R-2
Mr. David A. for R-2
Mr. Antaryami Upadhyay for R-2

ORDER

Written submissions have been filed by the Appellant in both the Appeals. Mr. R.K. Mehta appears for Respondent – ‘GRIDCO’ seeks some more time to reply written submissions. Accordingly, he is permitted to file reply written submissions on or before 06.08.2012 after serving copy on the other side.

Post the matter for further hearing on **09.08.2012 at 2.30 p.m.**

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

mk/ak